

(17)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 06/06/2019

PRESENT: SHRI B.S.V.PRAKASH KUMAR, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/356/2019
PETITION NUMBER : CP/114/IB/2018
NAME OF THE PETITIONER : M.MURUGAN RP (VELOHAR INFRA PVT LTD)
NAME OF THE RESPONDENTS : VIJAYALAKSHMI & OTHERS
UNDER SECTION : SEC 66 OF IBC

S.No.	Name (in Capital)	Represented by	Signature
1.	S-SATHIYANARAYANAN D. PAVETHRA	Counsel for Applicant	D. Pavethra
2.	ANIL RECHWAN A. SANTHANA SIVAKANTHAN	Counsel for Respondents	A. Sathya

ORDER

Though this Bench earlier gave direction to the Respondents to file reply within two weeks, till date no reply has come from any of the Respondents. Now the counsel appearing on behalf of the R1 to 3 has come out again asking time for filing reply, therefore, time is hereby extended for filing reply within one week hereof.

As to R4 is concerned, the Applicant counsel says that R4 is owned by R1 to R3. However, for the sake of completeness, this Bench provides one more week to the remaining Respondents to file reply, failing which, this application will be decided on the material placed by the Applicant.

Since the Applicant counsel has sought time to file further material to supplement the case of the RP, the Applicant is hereby given liberty to file that material before this Bench within three days by supplying the same to the Respondents herein, so that these Respondents will be in a position to have prior information in respect to the material. List this matter for hearing on 18.06.2019.

87

(S.VIJAYARAGHAVAN)
Member (Technical)

87

(B.S.V. PRAKASH KUMAR)
Member (Judicial)